

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 98/MP/2026 along with IA Nos. 21/2026 & 43/2026

Subject : Petition under Section 79(1)(c) and Section 79(1)(f) of the Electricity Act, 2003 read with Regulation 70(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 in furtherance of the Order dated 30.4.2024 passed by this Commission in Petition No. 114/MP/2023 and Order dated 30.9.2024 passed in Review Petition No. 20/RP/2024.

Petitioner : Soltown Infra Private Limited (SIPL)

Respondent : Central Transmission Utility of India Limited (CTUIL)

Date of Hearing : **13.5.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Parinay Deep Shah, Advocate, SIPL
Shri Kartik Sharma, Advocate, SIPL
Shri Harsh Dev Singh, Advocate, SIPL
Shri Shubham Arya, Advocate, CTUIL
Ms. Poorva Saigal, Advocate, CTUIL
Ms. Pallavi Saigal, Advocate, CTUIL
Ms. Shree Dwivedi, Advocate, CTUIL
Ms. Muskan Agarwal, CTUIL

Record of Proceedings

Due to a paucity of time, the matter could not be taken up for the hearing and was accordingly adjourned. However, the learned counsel for the Respondent, CTUIL, submitted that, in terms of the APTEL's order dated 13.3.2026 in Appeal No. 84/2026, the Petitioner's application of connectivity is presently kept in abeyance, and as a result, CTUIL is unable to finalise the other applications received under Regulations 5.2 and/or 5.11 of the GNA Regulations, 2022 in exercise of Right of First Refusal (RoFR). In light of the same, the learned counsel requested a short date in the matter. In response, learned counsel for the Petitioner submitted that the Respondent, CTUIL, may be asked to clarify whether any connectivity application is received/ pending before CTUIL for the concerned node for the non-solar hours.

2. The Commission further directed the Petitioner to file an affidavit within two weeks clarifying whether it has made any fresh application to CTUIL after the expiry of the blacklisting period as stated during the hearing dated 25.3.2026. If so, a copy thereof.

3. The Petition, along with IAs, will be listed for the hearing on **9.6.2026**.

By order of the Commission

Sd/-

(T.D. Pant)

Joint Chief (Law)